

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2428/2009

ARVIDNER SINGH @ SONU

Appellant(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(with appln. (s) for bail and office report)

WITH

Crl.A. No. 696/2016

(With Office Report)

Date : 07/12/2016 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPREFor Appellant(s) Mr. Debasis Misra,Adv.
Mr. Jagdev Singh Manhas,Adv.For Respondent(s) Mr. P.K. Dey, Adv.
Mr. Amit Sharma, Adv.
Mr. Shankar Divate,
Mr. B.K. Prasad, Adv.
Mrs. Anil Katiyar,Adv.
Mr. B. V. Balaram Das,Adv.UPON hearing the counsel the Court made the following
O R D E R

On 27.07.2016, an order was passed giving liberty to the appellants to file a representation to the State Government for remission of further sentence and directing the State Government to decide the same within a period of three months. Learned counsel for the respondent has no instructions in the matter and he wants to find out the latest position for which he seeks one day's accommodation. For this reason, the matters are not taken up for hearing today.

(Ashwani Thakur)
COURT MASTER(Saroj Kumari Gaur)
COURT MASTER